

Corrigendum to Invitation for Expression of Interest for NOIDA MARKETING PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G Published in the matter of NOIDA MARKETING PRIVATE LIMITED (CIN: U51109DL2000PTC106074

PAN: AABCN5276D) , undergoing Corporate Insolvency Resolution Process, published in:

i. Financial Express (English) dated 14.07.2026

ii. Jansatta (Hindi) dated 14.07.2026

S.no	Particulars	Original Details	Modified Details
10.	Last date for receipt of expression of interest	29-07-2026	13-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2026	23-08-2026
12.	Last date for submission of objections to provisional list	13-08-2026	28-08-2026
13.	Date of issue of final list of prospective resolution applicants	24-08-2026	08-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026	13-09-2026
15.	Last date for submission of resolution plans	28-09-2026	13-10-2026

SD/-

Date: 30.07.2026

Place: New Delhi

Manoj Kumar Anand

Resolution Professional in the matter of

NOIDA MARKETING PRIVATE LIMITED

IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180

Registered address; 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028

E-mail id: noidamarketingcirp@gmail.com

**MANGAL ELECTRICAL INDUSTRIES LIMITED**

(Formerly known as Mangal Electrical Industries Private Limited)

CIN: L31909RJ2008PLC026255

Registered Office: C-61, C-61 (A&B), Road No. 1-C, V.K.I. Area,
Jaipur, Rajasthan-302013 • Tel.: +91-141-403-6113;
Email: compliance@mangals.com; Website: www.mangals.com**PUBLIC NOTICE OF 18TH ANNUAL GENERAL MEETING ("AGM") OF MANGAL ELECTRICAL INDUSTRIES LIMITED ("COMPANY") TO BE HELD THROUGH VIDEO CONFERENCING ("VC") OR OTHER AUDIO VISUAL MEANS ("OAVM") AND REMOTE E-VOTING INFORMATION**

Notice is hereby given that the 18th Annual General Meeting ("AGM") of Mangal Electrical Industries Limited will be held on Wednesday, August 26, 2026 at 02:00 P.M. (IST) through video conferencing ("VC") or other audio visual means ("OAVM") in accordance with applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 03/2025 dated September 22, 2025 and earlier circulars issued in this regard by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 issued by the Securities and Exchange Board of India ("SEBI Circular"), without the physical presence of the members at a common venue.

In terms of the above mentioned MCA Circulars and SEBI Circular, the electronic copies of Annual Report of the Company for the financial year 2025-2026 alongwith the Notice of AGM shall be sent to only those members who have registered their e-mail ids with the Company/Depository Participant(s) ("DP")/Registrar and Transfer Agent ("RTA") as on Friday, July 31, 2026. The requirement of sending the physical copies of the Notice convening 18th AGM and Annual report to the members has been dispensed vide MCA Circulars and SEBI Circular mentioned above. Physical copy of the Annual Report shall be sent to those shareholders who request for the same by writing at compliance@mangals.com by mentioning their folio no./DP Id and Client Id.

For Members who have not registered their e-mail address, a letter containing exact web-link of the website where details pertaining to the entire Annual Report is hosted will also be sent at the address registered in the records of RTA/Company/Depositories.

Members holding shares in Demat form who wish to register or update their email IDs are requested to contact their respective Depository Participants and follow the procedure advised by them. For members holding shares in physical form, such updates should be made directly with the Company and its Registrar and Transfer Agent (RTA), i.e. Bigshare Services Private Limited.

Members can join and participate in the 18th AGM of the Company through VC/OAVM facility only and they shall be counted for the purpose of the reckoning the quorum as per Section 103 of the Companies Act, 2013. The instruction for joining the 18th AGM and manner of participation in the remote e-voting/e-voting during the 18th AGM for all members (including the Members holding the shares in physical mode or whose e-mail addresses are not registered with the Company/Registrar and Transfer Agents/Depository Participants) will be provided in the Notice convening 18th AGM.

The notice of the 18th AGM and Annual Report for the financial year 2025-26 will be available on the website of the Company i.e. <http://mangals.com/> and website of BSE Limited i.e. www.bseindia.com and National Stock Exchange of India Ltd. i.e. www.nseindia.com. The notice of AGM will also be available on the website of Bigshare Services Private Limited at <https://fvote.bigshareonline.com>.

All communications/queries for the above should be addressed to compliance@mangals.com or at RTA mail id investor@bigshareonline.com.

For Mangal Electrical Industries Limited

Sd/-
Naresh Kumar Sharma
(Company Secretary & Compliance Officer)
M. No.: A12005Place : Jaipur
Date : July 30, 2026**NEOGEN CHEMICALS LIMITED**

CIN: L24200MH1989PLC050919

Regd. Office: Office No. 1002, 10th Floor, Dev Corpora Bldg., Opp. Cadbury Co, Pokhran Road No. 2, Khopat, Thane-400601
Tel No: +91 22 2549 7300 Fax: +91 22 2549 7399
Email: investor@neogenchem.com Website: www.neogenchem.com**NOTICE OF 37TH ANNUAL GENERAL MEETING (AGM) AND INFORMATION ON E-VOTING, BOOK CLOSURE, PARTICIPATION IN AGM THROUGH VC/ OAVM**

Notice is hereby given that, pursuant to 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025, (collectively referred to as **MCA Circulars**) and the Securities and Exchange Board of India vide its circulars No. SEBI/ HO/ CFD/ CMD1/ CIR/ P/ 2020/ 79 dated 12 May 2020, and subsequent circulars issued in this regard, the latest being Circular No. SEBI/HO/CFD/CFD-PoD2/P/CIR/2024/133 dated October 3, 2024 (collectively referred to as **SEBI Circulars**) (hereinafter collectively referred to as **"the Circulars"**), the **(37TH) Thirty Seventh Annual General Meeting ("AGM")** of Neogen Chemicals Limited **("The Company")** will be held on **Friday, August 21, 2026 at 5.00 P.M.** through Video Conferencing facility (VC) and Other Audio Visual Means (OAVM) without any physical presence to transact the business as mentioned in the Notice of the AGM. In Compliance with the aforesaid Circulars, the notice of AGM alongwith the Integrated Annual Report for the FY 2025-26 is being sent through electronic mode to the members whose email id is registered with the Company/ Company's Registrar and Transfer Agent MUFG Intime India Private Limited (Formerly Known as Link Intime India Private Limited) ("RTA")/Depository Participant(s) ("DP"). Further, in accordance with Regulation 36(1)(b) of the Listing Regulations, the Company is also sending letters to Members, whose e-mail addresses are not registered with Company/RTA/DP(s), providing the weblink from where the Integrated Annual Report can be accessed on the Company's website. A copy of the same is available on the website of the Company <https://neogenchem.com/annual-reports-2/>, website of the stock exchanges at www.bseindia.com and www.nseindia.com and the website of RTA at <https://instavote.linkintime.co.in>.

The Company is pleased to provide its members with the remote e-voting and e-voting during the AGM facility to cast their votes electronically on the resolutions mentioned in the AGM Notice, using the electronic voting platform provided by our RTA in the manner and process as set out in detail in the Notes to Notice of AGM.

Any person, who becomes a Member of the Company after the dispatch of Notice of AGM and holding the shares as on the cut-off date i.e. Thursday, August 13, 2026 & wishing to participate in e-voting can follow the process of generating the login ID and password as provided in the Notice of AGM.

The members may note that:

- They may attend the AGM on Friday, August 21, 2026, at 5:00 p.m. through VC/ OAVM facility using live streaming link <https://instameet.in.mpms.mufg.com> under shareholders/ Members Login by using the remote e- voting login credentials.
- Cut-off date for deciding eligibility to e-vote or vote during the AGM is Thursday, August 13, 2026.
- The Register of Members and Share Transfer Register will remain closed from Friday, August 14, 2026 to Friday, August 21, 2026 (both days inclusive).
- The remote e-voting period shall commence on Tuesday, August 18, 2026, at 9:00 A.M and ends on Thursday, August 20, 2026, at 5:00 P.M.
- Once a vote is casted by the Members, he/she shall not be allowed to change it subsequently.
- The e-voting during the AGM will begin on Friday, August 21, 2026, at 5:00 p.m. and will end on completion of 30 minutes from the time of the conclusion of the AGM. Within this period, all members who are present at the AGM through VC/ OAVM facility and who have not yet exercised their vote through remote e-voting prior to AGM, can exercise their vote electronically.
- The members who have casted their vote through remote e-voting shall not be entitled to cast their e-vote again during the AGM. If a member cast votes by both the modes, then voting done through remote e-voting during e-voting period shall prevail and vote cast through E-voting during the AGM shall be treated as invalid.
- The Board of Directors has appointed Mr. Devendra Deshpande, Company Secretary, proprietor of DVD & Associates, Company Secretaries, Pune, as the Scrutinizer to scrutinize the remote e-voting and e-voting during the AGM process in a fair and transparent manner.

Registration as Speaker: The members who wish to speak at the meeting need to register themselves as a speaker by sending an e-mail from their registered e-mail ID at investor@neogenchem.com on or before 5.00 p.m. on, Thursday, August 20, 2026. Depending on the availability of time, the Company reserves the right to restrict the number of speakers at the meeting. In case shareholders/ members have any queries regarding Instameet login/ e-voting, they may send an email to instameet@in.mpms.mufg.com or contact on: - Tel: 022 – 4918 6000 / 4918 6175.

Dividend: Members may note that as per the Income-tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (TDS) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961, as amended by the Finance Act, 2020 and as re-enacted under the Income Tax Act, 2025 (Income Tax Act). Members are requested to submit the tax exemption declaration under the Income Tax Act on or before Thursday, August 13, 2026 by 05:00 P.M. (IST) at web.in.mpms.mufg.com/formsreg/submission-of-Form-121-41.html.

Members wishing to claim dividends that remain unclaimed for the financial year 2018-19, 2019-20, 2020-21, 2021-22, 2022-23, 2023-24 and 2024-25 are requested to correspond with the RTA at rtm.helpdesk@in.mpms.mufg.com, or with the Company Secretary, at the Company's registered office or may write at investor@neogenchem.com. Members are requested to note that dividends which remains unpaid or unclaimed for a period of seven years from the date of transfer to the unpaid dividend account of the Company, will be transferred to the Investor Education and Protection Fund (IEPF) established by the Central Government. Shares on which a dividend remains unclaimed for seven consecutive years shall also be transferred to the IEPF as per Section 124 of the Act, read with applicable IEPF rules. It may be noted that, no claim shall lie against the Company in respect of individual amounts of dividends remaining unclaimed and unpaid for a period of seven years from the date it became first due and duly transferred to IEPF Fund for payment and the concerned shareholder could approach IEPF Authority for release of any such unclaimed dividend. The Members can attach the Entitlement Letter and other required documents and file web Form IEPF-5 for claiming the dividend and/or shares available on www.mca.gov.in.

The due date for claiming dividend for Financial Year 2018-19 is October 25, 2026. All concerned Shareholders are requested to make an application to the Company/ the Company's Registrar to an Issue & Share Transfer Agent (RTA) preferably by September 30, 2026, with a request for claiming un-encashed or unclaimed dividend for the financial year 2018-19 and onwards to enable processing of claims before the due date.

Further details with respect to the same is available on the website of the Company at <https://neogenchem.com/unclaimed-unpaid-dividend/>.

Updating of Details: Members holding shares of the Company are requested to update and notify immediately any change in their name, postal address, email address, telephone/ mobile numbers, PAN, mandates, nominations, power of attorney, bank details such as, name of the bank and branch details, bank account number, MICR code, IFSC code, etc. to the Company/ RTA quoting their Folio No. along with self-attested documentary proofs, in case if the shares are held in physical form, by sending mail at investor@neogenchem.com or rtm.helpdesk@in.mpms.mufg.com and to their respective DP in case the shares are held in Demat form.

The Integrated Annual Report including Notice of AGM can also be accessed by scanning the QR code given below:



For Neogen Chemicals Limited

Sd/-
Unnati Kanani
Company Secretary & Compliance OfficerDate : July 30, 2026
Place : Thane**SREI INFRASTRUCTURE FINANCE LIMITED (SIFL)**

CIN: U29219WB1985PLC055352

Registered Office: "Vishwakarma", 86C Topsis Road (South), Kolkata - 700046
Email: corporate@srei.com | Website: www.srei.com**NOTICE**

This is to inform the public in general and customers of **Srei Infrastructure Finance Limited (SIFL)** that the Nashik Branch Offices of the Company as per details mentioned shall stand closed w.e.f. October 31, 2026.

Branch Office	Address
Nashik	106, 1 st Floor, Ronak Heights, Besides Soni Pithani, Racca Colony, Sharanpur Road, Nashik - 422002.

You are requested to take note of the aforesaid and in case you have any queries regarding the proposed closure of the above mentioned Branch Office, you are requested to get in touch with Mr. Manoj Kumar, Company Secretary & CCO at email: secretarial@srei.com or send your queries to the Registered Office of the Company (Attn: Mr. Manoj Kumar, Company Secretary & CCO) as mentioned aforesaid within fourteen days of the date of publication of this notice.

Sd/-
Manoj Kumar
Company Secretary & CCODate : 30.07.2026
Place : Gurgaon**Form INC-26**

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

**Before the Central Government
North Western Region**

In the matter of sub-section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **INTELLISWIFT SOFTWARE (INDIA) PRIVATE LIMITED** having Registered Office at 501, Sakar-1, 5th Floor, Ashram Road, Op. Gandhi Nagar Railway Station, Ahmedabad, Gujarat, India - 380009.

... Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on July 8, 2026 at 10.00 a.m. to enable the Company to change its Registered office from "State of Gujarat" to "State of Maharashtra" at Mumbai.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, at the address ROC Bhavan, Oppo Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat, within Fourteen days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:

501, Sakar-1, 5th Floor, Ashram Road, Op. Gandhi Nagar Railway Station, Ahmedabad, Gujarat, India - 380009For and on behalf of the Applicant
For **INTELLISWIFT SOFTWARE (INDIA) PRIVATE LIMITED**Sd/
RAJEEV TRILOKINATH GUPTA
(DIN 06782710)
DIRECTORPlace: Mumbai
Date: 30.07.2026**VINTAGE COFFEE AND BEVERAGES LIMITED**

CIN: L15100TG1980PLC161210

Regd. Office: 202, Oxford Plaza, 9-1-129/1, SD Road, Secunderabad, Telangana, 500003
Web: <https://vcbi.coffee> Email id: cs@vintagecoffee.in**UN-AUDITED FINANCIAL RESULTS (STANDALONE AND CONSOLIDATED FOR THE QUARTER ENDED 30.06.2026**

The un-audited financial results for the quarter ended 30.06.2026, approved by the Board of Directors in their meeting held on Wednesday, 29.07.2026, along with the Limited Review Reports thereon, as filed with the National Stock Exchange of India Limited and BSE Limited under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 are available on Stock Exchanges website, the company's web page <https://vcbi.coffee/fr-pdf-2025-26/> and can also be accessed by scanning the following Quick Response Code:

Sl. No.	Particulars	Quarter ended (30.06.2026) (Un-Audited) (Rs. in Lakhs)		Quarter ended (31.03.2026) (Audited) (Rs. in lakhs)	
		Standalone	Consolidated	Standalone	Consolidated
1.	Total income from operations	6137.26	16258.91	8,085.09	16,530.60
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	369.11	2788.00	472.66	2825.78
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	369.11	2788.00	472.66	2825.78
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	272.63	2079.17	353.61	2101.23
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	272.63	2079.17	353.61	2101.23
6.	Equity Share Capital	14568.84	14568.84	14568.84	14568.84
7.	Earnings Per Share (of Rs. ___/- each) (for continuing and discontinued operations) -				
1.	Basic:	0.19	1.43	0.24	1.44
2.	Diluted:	0.19	1.43	0.24	1.44



For Vintage Coffee and Beverages Limited

Sd/-
Balakrishna Tati
Chairman & Managing Director
DIN: 02181095Place: Secunderabad
Date: 29.07.2026**Corrigendum to Invitation for Expression of Interest for
NOIDA MARKETING PRIVATE LIMITED**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board

This Corrigendum is being issued in reference to the Form G Published in the matter of **NOIDA MARKETING PRIVATE LIMITED** (CIN: U51109DL2000PTC106074 PAN: AABCNS276D), undergoing Corporate Insolvency Resolution Process, published in: i. Financial Express (English) dated 14.07.2026 ii. Jansatta (Hindi) dated 14.07.2026

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Sd/-
Manoj Kumar Anand
Resolution Professional in the matter of
NOIDA MARKETING PRIVATE LIMITED
IP Registration No: IBB/IPA-001/IP-P00084/2017-18/10180
Registered address: 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id: noidamarketingcirp@gmail.comDate: 30.07.2026
Place: New Delhi**ICICI Prudential Asset Management Company Limited**

Corporate Identity Number: L99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.Corporate Office: ICICI Prudential Mutual Fund Tower, Santacruz East, Mumbai – 400 055; Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.comCentral Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313**Notice to the Investors/Unit holders of ICICI Prudential Multi-Asset Fund and ICICI Prudential Arbitrage Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on August 3, 2026*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{5a}	NAV as on July 28, 2026 (₹ Per unit)
ICICI Prudential Multi-Asset Fund		
IDCW	0.1600	34.4629
Direct Plan – IDCW	0.1600	59.2286
ICICI Prudential Arbitrage Fund		
IDCW	0.0500	15.4270
Direct Plan – IDCW	0.0500	17.8432

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai
Date : July 29, 2026Sd/-
Authorised Signatory

No. 022/07/2026

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com	
Investors are requested to periodically review and update their KYC details along with their mobile number and email id.	
To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com	
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.	

OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF**NIRAJ CEMENT STRUCTURALS LIMITED**

("NIRAJ"/"TARGET COMPANY"/"TC") (Corporate Identification No.: L26940MH1998PLC114307)

Registered Office: Unit No. 820 to 825, Commercial Building, Wadhwa, Dukes Horizon, Pepsi Company, Off. Sion Trombay Road, Nr. R K Studio, D G Patil Road, Mumbai, Maharashtra- 400088, India;

Phone No.: 022-66027100; Email id: info@niraj.co.in; cs@niraj.co.in; Website: www.niraj.co.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Gulshankumar Vijaykumar Chopra (hereinafter referred to as "Acquirer") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations**") in respect of Open Offer ("**Offer**") for the acquisition up to 1,55,20,529 Equity Shares of Rs. 10/- each representing 26.00% of the fully paid-up equity and voting share capital of the Target Company. The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirer have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Navshakti - Marathi Daily (Mumbai edition) on 23rd June, 2026.

- The Offer Price is Rs. 29.00/- (Rupees Twenty-Nine only) per equity share payable in cash ("**Offer Price**").
- Committee of Independent Directors ("**IDC**") of the Target Company are of the opinion that the Offer Price of Rs. 29.00/- (Rupees Twenty-Nine only) offered by the Acquirer is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 29th July, 2026.
- There has been no competitive bid to this Offer.
- The completion of dispatch of The Letter of Offer ("**LOF**") to all the Public Shareholders of Target Company was completed on 23rd July, 2026.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com and shareholders can also apply on plain paper as per below details:
Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 01st July, 2026. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. HQ/49/12/11(70)/2026-CFD-RAC-DCR1/1/16413/2026 dated July 15, 2026 which have been incorporated in the LOF.
- BSE Limited ("BSE") shall be the Designated Stock Exchange for the purpose of tendering equity shares in the Open Offer

